

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 110  
**(IB)-1401(ND)/2019**

**IN THE MATTER OF:**

M/s. American Express Banking Corp ..... Applicant/petitioner  
Vs.  
M/s. Intex Technologies (India) Ltd. .... Respondent  
**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the petitioner: Mr. Siddhant Kant, Adv.  
For the Respondent(s): -

**ORDER**

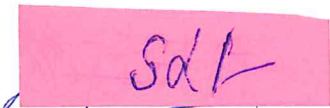
On 24.07.2019, last opportunity was granted to the respondent to file reply. No reply is filed till date. Accordingly, right to file reply is closed.

Learned counsel for the petitioner states that there is an application being CA No. 1495(PB)/2019 pending for interim relief.

List with the main case on 16.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**